

IN THE HIGH COURT OF JUDICATURE AT PATNA
TENDER NOTICE No. 02./2025-2026 (Purchase Cell)

Quotations are invited from the reputed firms/suppliers/authorized dealers for supply and installation of following articles for use at Judges' Guest House, Chhajjubagh, Panta.

Particulars	Size/capacity	Quantity	Brand
Television	65 Inch	01	Samsung/ LG/ Other reputed brand
	55 Inch	08	
DTH	-	10	Airtel
Refrigerator	600-650L	01	Any reputed Brand

The bid must reach this Court within 21 days from the date of display of this tender notice on the website of Patna High Court i.e. **upto 3:00 pm on 18.07.2025**. Quotation received after stipulated time/date shall not be entertained. This tender notice can be downloaded from the website of Patna High Court: "<http://patnahighcourt.gov.in>".

Documents required to be submitted along with bid :-

- i. Proof of GST Registration Certificate.
- ii. Copy of PAN Card.
- iii. Copy of Income Tax Return for the last two years.
- iv. **An Earnest Money Deposit of Rs.15,000/- must be enclosed along with quotation in the form of Demand Draft issued from Nationalized/ Scheduled Bank in favour of Registrar General, Patna High Court, Patna, Payable at Patna. No interest shall be paid on the EMD and the EMD shall be forfeited in case the selected/successful bidder does not accept the work order or unable to supply goods as per the stipulated terms.**
- v. The firm shall submit an affidavit to the effect that the firm has not been black listed/ de-registered/ barred by the Central/ State Government/ Society during their period of business.
- vi. Copy of turnover certified by a Chartered Accountant/Auditor for the last two financial years with minimum average transaction of Rs. 25 Lakh.

Other Terms and Condition:-

- 1) All the Tender proposals will have to be submitted in hard copy with all pages numbered and signed. Further **Checklist** and **Undertaking** must be enclosed with the bid.
- 2) The rate quoted in tender should be inclusive of all taxes and other charges, if any.

Cost of transportation, installation will be borne by bidder. Rates quoted should be unconditional and if rates are submitted with any condition, the tender shall be rejected. **The initial recharge for the period of six month of DTH to be done by successful firm. Further, list of channels (HD/SD) must be mentioned in quotation.**

- 3) The firms shall have to mention the specification and warranty along with their quotation.
- 4) The articles to be supplied should be in good condition. Damaged article will not be accepted.
- 5) The defective article shall be replaced without any additional charge at the time of supply of the same. **Further, repairing shall have to be carried out by the successful firm on its own within 2 days of the intimation being received from the Court in warranty period.**
- 6) The supply and installation should be done within 10 days from the receipt of supply order.
- 7) **The firm/ supplier/ authorized dealer must have authorized shop/ service centre/ repairing centre/ service partner in area under Patna Municipal Corporation/ nearest to Patna for after sales service. Complete address of the same with the Contact no. must be mentioned in quotation.**
- 8) No advance payment shall be made.
- 9) The Court reserves the right to accept or reject any or all quotations without assigning any reason.
- 10) The firm shall submit bill for payment after supply and installation of the articles. The payment will be made after satisfactory report from concerned department. TDS as per rule shall be deducted from the bill of the successful bidder.
- 11) Quotation shall remain valid for a period not less than 90 days after the last date for submission of quotation.
- 12) The number of article may be increased or decreased as per requirement of the Court.
- 13) The Successful Bidder will have to do marking with numerical digit on each article.
- 14) The successful bidder is required to submit 5% of value of the Supply Order as **performance security** which shall be deposited by successful bidder(s) by way of

Demand Draft/ Bank' Guarantee from Nationalized/Scheduled bank drawn in favour of "The Registrar General, Patna High Court" payable at Patna for a period of one (01) year which will be refunded on satisfactory working of supplied articles. No interest will be paid on performance security.


15) The Bidder will have to obtain a Pass from Pass Counter before submitting the Quotation.

16) In the event of any dispute arising from this tender, the decision of Patna High Court shall be final and binding on all parties. Any dispute whatsoever shall be subject to the jurisdiction of Courts at Patna, Bihar only.

The Bid will be open on ~~19.07.2025~~ 27.06.2025 at 12:00 PM in the presence of all the bidders and official of Patna High Court.

On the top of the Envelope, the Tender no. ~~Q.2./2025-26~~ 27.06.25 be clearly mentioned.

Address for Submission of the Tender:- In the Box kept Near O.S.D Chambers, Patna High Court, Patna-800028


27.06.25.
Officer on Special Duty
Patna High Court, Patna

Check List to be submitted with tender Document:-

Sl.No	Particlulars	Yes/No	Page No.
1	The rate quoted in tender should be inclusive of all taxes and other charges, if any.		
2	Proof of GST Registration Certificate.		
3	Copy of PAN Card.		
4	Copy of Income Tax Return for the last two years		
5	Copy of turnover certified by a Chartered Accountant/Auditor <u>for the last two financial years with minimum average transaction of Rs. 25 Lakh.</u>		
6	Earnest Money Deposit of Rs.15,000/- in the form of Demand Draft issued from Nationalized/ Scheduled Bank in favour of Registrar General, Patna High Court, Patna, Payable at Patna. However, this will be not applicable on those who are registered with Central Purchase Organisation/ State Purchsae Organisation/ National Small Industries Corporation(NSIC).		
7	An affidavit to the effect that the firm has not been black listed/ de-registered/ barred by the Central/ State Government/ Society during their period of business. Further, the bidder will also mention that their supply of aforesaid article will be as per quality, quantity and time frame mentioned in terms of tender.		
8	The firm/ supplier/ authorized dealer must have authorized shop/service centre/ repairing centre/ service partner in area under Patna Municipal Corporation/ nearest to Patna for after sales service. Complete address of the same with the Contact no. must be mentioned in quotation.		
9.	Undetaking duly Signed and Stamped.		

**Signature & Name/
authorized signatory of bidder
with Stamp**

Undertaking

(To be printed on the letter head of Tenderer)

Tender No. /2025-26/ Purchase Cell dated2025

1. I/We undertake that I/We have carefully studied all the terms and Conditions and understood the parameters of the proposed items and shall abide by them.

2. I/we also undertake that I/We have understood "Parameters and Specifications, terms and conditions for executing the order" mentioned in this tender notice and shall conduct the work strictly as per these "Parameters and specifications"

3. I/We further undertake that the information given in this tender are True and Correct in all respect and we hold responsibility for the same.

4. I/We also undertake that the materials to be supplied will be in accordance with specification mentioned in Tender notice and also abide by warranty terms and conditions. I/We shall be responsible for rejection/cancellation of contract if the materials are not found up to the mark or for Civil/Criminal proceedings if the material supplied found sub-standard/ not abiding by terms and conditions of tenders.

5. I/ We also undertake that supply of aforesaid article will be of original brand and as per quality, quantity and time frame mentioned in terms of tender.

**Signature & Name/
authorized signatory of bidder
with Stamp**

Place

Date